

CC No. 51/2019
CBI v. Rajesh Kumar Singh
@ Rajesh Kumar @ Rajesh Singh
U/s: 420, 467, 468, 471 IPC &
13(2) r/w 13(1)(d) of PC Act, 1988

17.09.2020

The file is taken up today for hearing in pursuance of the circular No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 issued from the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court as per the orders of Ld. District & Sessions Judge, RADC, New Delhi

Presence:

(Through CISCO Webex Meetings App)

Sh. Amit Kumar, Ld. Public Prosecutor for CBI.

Accused no. 1 Rajesh Kumar Singh @ Rajesh Kumar @ Rajesh Singh and accused no. 2 Dr. (Ms.) Rifat Ali @ Riya have already been declared P.O.

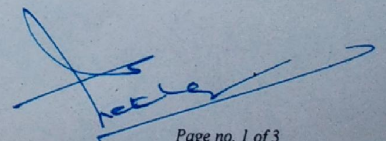
All the accused persons are exempted as per previous order dated 11.02.2020.

Accused no. 3 Neeraj Kumar Garg in person on bail with Ld. Counsel Sh. H. L. Rai and Avinash Kumar.

Ld. Counsel Ms. Reena Chaturvedi for accused no. 4 Harpreet Singh Makkar.

Ld. Counsel Dr. Sushil Kumar Gupta for proposed accused no. 7 Archana Sharma.

Ld. Counsel Sh. G. S. Chaturvedi for accused no. 8 Rajesh Kashyap & accused no. 9 Sunil Kumar.



Ld. Counsel Sh. Pramod Kumar Dubey for accused no. 10 Hardeep Singh alongwith accused no. 10 Hardeep Singh in person on bail.

None for accused no. 12 Kuldeep Maloo.

The accused persons who have already been summoned, are directed to appear through their respective Ld. Counsel till disposal of the aforesaid application of CBI on each and every date before the court through CISCO Webex Meetings App till further orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the accused persons, who are not present or on whose behalf none is present, in view of the exceptional circumstances of spread of pandemic COVID-2019.

Ld. Public Prosecutor for CBI has submitted that as per information given to him by the HIO/SI Manish Jain, service to proposed accused no. 5 Surinder Kumar Madan and proposed accused no. 6 G. V. Raman has not been effected as they are abroad.

Heard. CBI is directed to file service report of proposed accused no. 5 and 6 at the earliest.

Proposed accused no. 11 Manoj Kumar in person.

Ld. Counsel for proposed accused no. 7 has already filed reply to the pending application of CBI in e-form and has also already supplied copy of the same to Ld. PP for CBI in e-form.

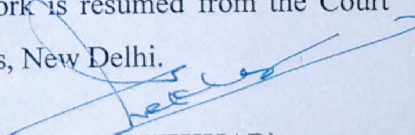
The proposed accused no. 11 Manoj Kumar is directed to file reply to the pending application of CBI in e-form and supply advance copy of the same in e-form to CBI on or prior to the next date

The proposed accused no. 7 Archana Sharma and proposed

accused no. 11 Manoj Kumar are directed to appear with their respective Ld. Counsel on 21.10.2020 for arguments on the pending application of CBI. The remaining accused persons need not appear on the said date they are directed to appear with their respective Counsel on 15.12.2020.

HIO is directed to take appropriate steps for getting the service effected to proposed accused no. 5 and 6 as per rules at the earliest.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.


(CHANDRA SHEKHAR)
Special Judge, CBI-19 (PC Act)
Rouse Avenue Courts, New Delhi
17.09.2020